

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 18/MP/2023**

**Subject** : Petition under Section 79(1)(c) and 79(1)(d) of the Electricity Act, 2003 read with Regulation 76 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking relaxation of operation and maintenance norms specified under Regulation 35(3) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019

**Date of Hearing** : 25.4.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Teestavalley Power Transmission Limited (TPTL)

**Respondent** : PTC India Limited and 13 Ors.

**Parties present** : Shri Tarun Johri, Advocate, TPTL  
Shri Ankur Gupta, Advocate, TPTL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed, *inter alia*, seeking relaxation in the O&M norms specified under Regulation 35(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and allow the additional O&M charges based on the actual expenses incurred/ to be incurred during 2019-24 period.

2. The Commission heard the matter and reserved the order on admissibility of the petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

